

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No.1656/91

New Delhi this the 15th day of March, 1996.

Hon'ble Mr. S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Arjun Singh,  
S/o Sh. Kehar Singh,  
R/o D-23, Ashok Mohalla,  
Maujpur,  
Delhi-53. ...Applicant

(By Advocate Ms. Sumedha Sharma)

Versus

1. Commissioner of Police Delhi,  
Delhi Police Headquarters,  
M.S.O. Building,  
I.P. Estate,  
New Delhi.

2. Additional Commissioner of Police (Admn.)  
Delhi Police Headquarters,  
M.S.O. Building,  
I.P. Estate,  
New Delhi.

3. Deputy Commissioner of  
Police (HQ-I) Delhi,  
Delhi Police Headquarters,  
M.S.O. Building,  
I.P. Estate, ...Respondents  
New Delhi.

(By Advocate Sh. Ajesh Luthra, proxy for  
Ms. Jyotsna Kaushik, Counsel)

ORDER (Oral)  
(Hon'ble Mr. S.R. Adige)

The applicant, while impugning the order dated 3.5.91 (Annexure A) has sought regular promotion as Sub Inspector w.e.f. 2.5.91 with seniority, pay and allowances and other consequential benefits from that date.

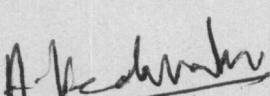
2. We note that the impugned order dated 3.5.91 had merely granted ad hoc promotion to certain Assistant Sub Inspectors of

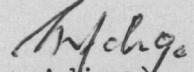
Police (Ex.) to the rank of Sub Inspector of Police w.e.f. <sup>13.5.91</sup> on purely temporary and ad hoc basis. It was made clear by that order itself that they ~~would~~ not be entitled to claim any right for regular appointment, or seniority, or for appointment to such, or any other equivalent post, and ~~would~~ be liable for reversion without any notice and without assigning any reason.

3. As the impugned order, was an order of mere ad hoc promotion, which gave no rights to any of the persons mentioned therein, the applicant cannot claim any enforceable legal right to be promoted on ad hoc basis from that date.

4. Further more, we are informed by the respondents' counsel at the Bar that the applicant was given ad hoc promotion as Sub Inspector of Police w.e.f. 14.10.91 and was subsequently *also* regularised as Sub Inspector w.e.f. 29.3.94.

5. Under the circumstance, this OA calls for no interference. Accordingly, it is dismissed. No costs.

  
(Dr. A. Vedavalli)  
Member(J)

  
(S.R. Adige)  
Member(A)